

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA No.1875/2017

this the 26th day of May, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Suresh Kumar Jindal

Age 62 years

S/o Shri Kasturi Lal

(PPO No.40920151703301F)

Designation: Retd. Scientist 'G' as

Director, DESIDOC, DRDO, Delhi

Group:'A' Service

R/o A-2332, Ground Floor, Near Gate No.6

Green Field Colony, FARIDABAD-121010.

.... Applicant

(By Advocate: Shri Mukesh Kumar)

VERSUS

1. Union of India
Through its Secretary
Ministry of Defence, South Block
New Delhi – 110 011.
2. Department of Defence Research & Development
Ministry of Defence, Govt. of India
DRDO Bhawan, Raja Ji Marg
New Delhi – 110 105.
Through its Secretary.
3. Directorate of Personnel (DoP)
Through its Director
DRDO Head Quarter, DRDO Bhawan
Rajaji Marg, New Delhi – 110 105. Respondents.

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant earlier filed OA No.734/2017 seeking the same reliefs, which were sought in the instant OA and the said OA No.734/2017 was disposed of on 02.03.2017 as under :-

"2. In this view of the matter, without going into other merits of the case, I dispose of the OA at the admission stage itself with a direction to the respondents to decide the representation dated 29.03.2016 (Annexure A-5) of the applicant by passing a reasoned and speaking

order within a period of eight weeks from the date of receipt of a certified copy of this order. No order as to costs."

3. The applicant instead of availing the remedies for implementation of the said order filed a fresh O.A. in the form of the instant OA seeking the same reliefs, which is impermissible as per the settled law. Accordingly, the same is dismissed. However, this order shall not preclude the applicant from availing appropriate remedies, in accordance with law. No costs.

(V. Ajay Kumar)
Member (J)

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